

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 305**  
**2/252(ND)/2024**

**IN THE MATTER OF:**

Income Tax Officer, Ward 21(1), New Delhi

**.....APPLICANT/PETITIONER**

**Vs**

Registrar of Companies, Delhi & Ors

**.....RESPONDENT**

**SECTION**

**U/s 252(1)**

**Order delivered on 15.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Puneet Rai, SSC, Mr. Ashvini Kr,  
Mr. Rishabh Nangia, Mr. Nikhil Jain, Adv.  
For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

The Appellant has filed proof and affidavit of service in compliance with the order dated 26.02.2024. Learned Counsel appearing for the Appellant seeks further time to file Assessment Order and Demand Notice. One week time granted.

List the matter on **07.10.2024**.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**